

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA(CAA)No.10/Chd/CHD/2017**

In the matter of:  
The COMPANIES ACT, 2013  
And

In the matter of:  
Sections 230 and 232 of The Companies Act, 2013

And

In the matter of:  
SCHEME OF AMALGAMATION BETWEEN

Socomo Technologies Private Ltd.      ...Applicant No.1/ Transferor  
Company


AND

Click Labs Private Ltd                      ...Applicant No.2 /Transferee  
Company

Present:      Mr. Karanveer Jindal, Advocate with Mr.Madan Gopal,  
Practicing Company Secretary, Mr.Prabhjit Singh Gill and  
Mr.Rahul Singh, Advocates for the applicants.

Learned counsel for the applicant-companies has handed over copies of Master Data in respect of both the Companies. The Master Data contains the latest address of A-2 company as mentioned in the memo of parties. The Master Data also contains the names of Directors of both the Companies. Let these documents be taken on record.

Matter be posted for 03.05.2017 for hearing.

  
(Justice R.P.Nagrath)  
Member (Judicial)

✓ May 01, 2017  
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